

(b) if so, Government's reaction thereto?

The Minister of State in the Ministry of Education (Shri Bhagwat Jha Asad): (a) Government is not aware of any such decision

(b) Does not arise.

**Ban on Government Servants applying for Cleveland and other Social Service Programmes**

5386. Shri Onkar Lal Berwa: Will the Minister of Education be pleased to state:

(a) whether Government have imposed a ban on Government servants applying for social service programmes like Cleveland Programme offered by US Education Foundation,

(b) if not, whether some of the State Governments have refused to forward applications of Government servants for such a programme; and

(c) whether Government would clarify their position in regard to the eligibility of Government servants for these Programmes?

The Minister of Education (Dr. Triguna Sen): (a) No, Sir

(b) Information is not available.

(c) Since the Government servants are eligible to apply for the programmes of the United States Educational Foundation in India through proper channel, the question does not arise

**Fak Intrusion in Cooch-Bihar**

5387. Shri Atam Das: Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that Pakistanis raided the Indian villages in Cooch-Bihar area on the 14th June, 1967;

(b) if so, the details of the loot and murder which they committed;

(c) whether it is a fact that the police did not reach the spot nor did they chase the raiders; and

(d) the steps Government are taking to maintain the high spirit of the inhabitants and safety in that area?

The Minister of Home Affairs (Shri Y. B. Chavan): (a) to (d). According to the reports received, on the 14/15 June, 1967, Pak Criminals, armed with guns and other lethal weapons trespassed into the Indian territory at village Fulkadabari, P. S. Mekhiganj, District Cooch Bihar, and committed a dacoity in the house of one Gajendra Nath Roy. The criminals looted away ornaments and 12 head of cattle, valued at Rs. 1407/-.

The criminals escaped to East Pakistan before the arrival on the spot of the patrol party, who left for the place of occurrence, 1½ miles away from the border outpost, immediately on getting the report. However, patrolling has been intensified and protest note has been lodged by the State Government with the Government of East Pakistan.

**Payment of Bonus to workers in Marmagao Dock Labour Board**

5388. Shri Atam Das: Will the Minister of Labour and Rehabilitation be pleased to state:

(a) whether it is a fact that At India Port and Dock Workers federation has requested the Transport Minister to intervene in the dispute between Stevedor Workers and Marmagao Labour Board over the payment of bonus pending for the last three years; and

(b) if so, the action taken by him in this regard?

The Minister of Labour and Rehabilitation (Shri Hathl): (a) Yes

(b) Central intervention is not considered necessary at this stage as the Chairman of the Board is trying to bring about a settlement on this issue

**National Service Scheme**

5389. Shri K. P. Singh Deo:  
Shri P. K. Deo:  
Shri M. C. Singh:

Will the Minister of Education be pleased to refer to the reply given to

Unstarred Question No. 1756 on the 7th June, 1967 and state:

(a) whether any Committee has been set up by Government to examine the National Service Scheme; and

(b) if so, when the Committee is likely to submit its report?

The Minister of Education (Dr. Triguna Sen): (a) Yes, Sir. A Committee was appointed under the chairmanship of Dr. D. S. Kothari to examine the recommendations made by the Education Commission regarding the introduction of compulsory national service at the university stage and to prepare a scheme for their implementation.

(b) The report of the Committee has been received and is under the consideration of Government.

#### Pay of I.C.S. Officers

5390. Shri Surendranath Dwivedy: Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that former I.C.S. Officers appointed to the posts of Secretary, Additional Secretary and Joint Secretary are given a higher pay as compared to the officers belonging to other services occupying the same posts;

(b) if so, the reasons therefor and

(c) the number of posts of Secretary, Additional Secretary and Joint Secretary under the Central Government and Chief Secretary and Divisional Commissioner in the States that existed before the Independence and the number of such posts that exist now?

The Minister of State in the Ministry of Home Affairs (Shri Vidya Charan Shukla): (a) Yes, Sir.

(b) The pay of I.C.S. officers was fixed under the Superior Civil Services Rules, 1924, and continued to be protected under article 314 of the Constitution.

(c) The information is as follows:

Name of the post	Before Independence.	As on 30-6-67
Secretary, Special Secretary to Government of India	31	13
Additional Secretary to Government of India	1	24
Joint Secretary to Government of India	33	133
Chief Secretary in the Provinces/States	9	17
Divisional Commissioner in the Provinces, States	30	45

#### Unemployment

5391. Shri Ramavatar Shastri:  
Shri Bhagendra Jha:  
Shri K. M. Madhukar:

Will the Minister of Labour and Rehabilitation be pleased to state:

(a) whether any scheme is under the consideration of Government to remove the unemployment;

(b) if so, the details thereof.

(c) whether it is proposed to pay dole to the unemployed, and

(d) if not, the reason therefor?

The Minister of Labour and Rehabilitation (Shri Nathi): (a) and (b), No. Various development schemes included in the Five Year Plans are designed to create increasing number of employment opportunities for unemployed persons.

(c) The question of payment of unemployment relief to retrenched workers is being studied by the Government.

(d) Does not arise.